

IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.07.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IJM Concrete Products Pvt. Ltd.  
Vs  
P Dot G Constructions Pvt. Ltd.

MAIN PETITION NUMBER : CP/193/IB/2018

(IA/MA) APPLICATION NUMBERS

MA/458/2019, MA/460/2019, MA/467/2019, IA/428/CHE/2021, IA/429/CHE/2021,  
IA/433/CHE/2021, MA/345/2019, MA/344/2019, MA/1151/2019, IA/212/2020,  
IA/1126(CHE)/2021, IA/1127(CHE)/2021, IA/1130(CHE)/2021, IA/667/IB/2020,

S.NO.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

AVINASH KRISHNAN RAO,

Counsel for R<sub>1</sub> - R<sub>6</sub> in IA/667/2020




Ravi Rajagopal

Counsel for Applicant in

IA/429/21  
IA/433/21  
MA/344/19  
MA/1151/19  
IA/212/20  
MA/345/19  
IA/1126/21  
IA/1127/21  
IA/1130/21  
IA/667/20  
MA/458/19  
MA/460/19  
MA/467/19

for Ravi Rajagopal

**COMMON ORDER**

**MA/458/2019**

**IA/428/CHE/2021 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

None for Mr. V.Lingaraja & others.

Pleadings are complete.

Synopsis also filed.

It is seen from the proceedings that after filing the reply/counter, the Respondents stopped appearing.

Arguments heard.

**Order reserved.**

**MA/460/2019**

**IA/433/CHE/2021 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

None for Mr. A.Vivek & others.

Pleadings are complete.

Synopsis also filed.

It is seen from the proceedings that after filing the reply/counter, the Respondents stopped appearing.

Arguments heard.

**Order reserved.**

**MA/467/2019**

**IA/429/CHE/2021 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

None for Mr. Ahmed Ali & others.

Pleadings are complete.

Synopsis also filed.

It is seen from the proceedings that after filing the reply/counter, the Respondents stopped appearing.

Arguments heard.

**Order reserved.**

**MA/344/2019**

**MA/1151/2019 IN MA/344/2019**

**IA/212/2020 IN MA/344/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

None for Mr. A.Balakrishnan & others.

As seen from the record, only R3 has filed the Reply / Counter to which rejoinder is also filed.

Written submissions filed by the RP.

IA/1151/2019 has already been disposed of vide order dated 16.12.2019 which fact has been recorded in the order sheet dated 16.02.2024.

IA/212/2020 has also been disposed of vide order dated 16.02.2024 with the direction that the Applicant was permitted to amend MA/344/2019 incorporating what has been stated in IA/212/2020.

Arguments heard.

**Order reserved.**

IA/1151/2019 and IA/212/2020 be deleted from the list.

**MA/345/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

Respondents are ex-parte.

In this application, Respondents have not filed any Reply / Counter.

Written synopsis already filed by the RP/Applicant.

Arguments heard.

**Order reserved.**

**IA/1126(CHE)/2021 IN MA/554/2019**

**IA/1127(CHE)/2021 IN MA/554/2019**

**IA/1130(CHE)/2021 IN MA/554/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP.

Respondents are ex-parte.

In this application, Respondents have not filed any Reply / Counter.

Written synopsis filed in the applications.

Arguments heard.

**Order reserved.**

**IA/667/IB/2020 IN MA/554/IB/2019**

Present: Mr. Ravi Rajagopalan, Ld. Counsel for RP along with the  
Successful Resolution Applicant.

Mr. Avinash Krishnan Ravi, Ld. Counsel for Respondent(s)  
along with the Respondents.

A Joint Memo has been filed by the parties stating that they have entered into a settlement. The terms of settlement has been recorded in the Memorandum of Joint Compromise dated 18.07.2024. The terms of the settlement have been explained to the parties in vernacular. The parties state that they have entered into the Memorandum of Joint Compromise voluntarily without any threat or promise. They also undertake to abide by the terms and conditions of the Memorandum of Joint Compromise.

Ld. Counsel for the RP on instructions submits that in view of the settlement entered by the parties, he does not press this application and the same may be **disposed of as not pressed for.**

Recording the submissions and in view of the Memorandum of Joint Compromise filed by the parties, the Petition is **disposed of as not pressed for.**

--4--

Parties are bound by the terms of Memorandum of Joint Compromise.

It is ordered that Memorandum of Joint Compromise shall form part of the order.

-sd-

**[VENKATARAMAN SUBRAMANIAM]**  
**MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]**  
**MEMBER (JUDICIAL)**